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(Bench No.1)

CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD.

Misc. (Restoration) Application No. nil of 1986

in

Registration No. 19 of 1986.

Rajendra Singh Chauhan . . . vs. . . . Director General, Central
Industrial Security Force,
and others.

Hon'ble S.Zaheer Hasan, Vice Chairman.

Hon'ble Ajay Johri, Member(A).

(Delivered by Hon'ble S.Zaheer Hasan, V.C.)

This is an application for recalling the order dated 3.7.1986 passed by this Tribunal dismissing the Application under Section 19 of the Administrative Tribunals Act (No.13 of 1985) filed by applicant Rajendra Singh Chauhan.

The applicant was employed as a Constable in the Central Industrial Security Force. He prayed for setting aside the order of his dismissal passed on 23.3.1985. It was held that in view of Section 3 of the Central Industrial Security Force Act, as amended by Act 14 of 1983, and Section 2 of Act 13 of 1985, this Tribunal could not take cognizance of this case, because the Central Industrial Security Force is an armed force of the Union; and so, the Application was not maintainable in view of Section 2 of Act 13 of 1985.

We have heard learned counsel for the parties. The

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order dated 3.7.1986 was given on merits. We find no good reason to review or recall that order.

This application for recalling the order dated 3.7.1986 is rejected.

23.10.1986.
R. Pr.

Yeru
Vice Chairman.

ZARJOTEP
Member (A)